

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No. 3203 of 2020

1. Shyam Soren
2. Chhita @ Chhitamani Soren Petitioners

Versus

The State of Jharkhand Opposite Party

CORAM: HON'BLE MR. JUSTICE DEEPAK ROSHAN

For the Petitioners : Mr. Ashis Kumar, Advocate

For the State : Mr. Deepak Kumar, APP

02/ 09.09.2020 Heard learned counsel for the parties through V.C.

2. Learned counsel for the petitioners undertakes to remove the defects as pointed out by the office within a period of eight weeks from today.
3. Learned counsel for the petitioners seeks permission to implead the informant as opposite party No.2.
4. Prayer is allowed.
5. The petitioner is directed to implead the informant as O.P. No.2.
6. Issue notice upon the informant/O.P. No.2 under registered cover with A/D as well as under ordinary process, for which requisites etc. must be filed within a period of three weeks from today.
7. List this case after two months.
8. In the meantime, no coercive steps shall be taken against the petitioners in connection with Ghatsila P.S. Case No. 15/2020, pending in the Court of learned A.C.J.M, at Ghatsila, if process under Sections 82 and 83 of the Cr. P.C. has not been issued against the petitioner till date.

(Deepak Roshan, J.)

Pramanik/